

SCHEDULE II
FORM B - PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDER OF
DIDWANIA SPINNING MILLS PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DIDWANIA SPINNING MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18.01/2013
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200MH2013PTC239833
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records) Room No.33, 3rd Floor, New Vohra Building, 59, Nakhoda Street, Mumbai - 400003
6.	Date of closure of Insolvency Resolution Process	11.04.2020
7.	Liquidation commencement date of corporate debtor	12.07.2022 (Order uploaded on 20/07/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Shnkant Madanlal Zavar Regn No. IBBI/IPA-001/IP-P00156/2017-18/10325
9.	Address and e-mail of the liquidator, as registered with the Board	C-1101, Kanakia Sevens, Sag Baug, Marol, Andheri(East), Mumbai - 400059 Email: shnkantzavar1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	C-1101, Kanakia Sevens, Sag Baug, Marol, Andheri(East), Mumbai - 400059 Email: didwania.inliquidation@gmail.com
11.	Last date for submission of claims	18/8/2022 (30 days from the date of uploading of Order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Didwania Spinning Mills Private Limited** on 12/07/2022

The stakeholders of **Didwania Spinning Mills Private Limited** are hereby called upon to submit their claims with proof on or before 18/08/2022, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 22/07/2022
Place: Mumbai

SD/-
SHRIKANT MADANLAL ZAVAR
LIQUIDATOR
IBBI/IPA-001/IP-P00156/2017-18/10325



**MUKAND LIMITED**

(CIN: L99999MH1937PLC002726)

Registered Office: Bajaj Bhawan, Jammalal Bajaj Marg, 226, Nariman Point, Mumbai - 400 021. Tel: 022-61216666, E-mail: investors@mukand.com. Website: www.mukand.com

NOTICE OF 84TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION & RECORD DATE FOR DIVIDEND

To the Members,

NOTICE is hereby given that the 84th Annual General Meeting ("AGM") of the Members of Mukand Limited is scheduled to be held on **Wednesday, August 10, 2022, at 11.30 a.m., at Kamalnagar Bajaj Hall, Bajaj Bhawan, Jammalal Bajaj Marg, 226, Nariman Point, Mumbai - 400 021.**

In compliance with provision of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015"), read with MCA circulars and SEBI circulars issued in this connection, the Company has sent the Notice of AGM along with Annual Report for the financial year 2021-22, on July 19, 2022 through electronic mode to all the members whose email ids are registered with the Company/ or Depository Participant(s). The above documents are also available for download on the Company's website, at www.mukand.com, website of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com respectively, and the website of voting agency KFin Technologies Limited at <https://evoting.kfintech.com>.

Pursuant to provisions of the Companies Act, 2013 and the SEBI Listing Regulations, 2015, the Company is providing facility for voting by electronic means for the business as set out in the Notice of AGM to the Equity Shareholders of the Company through electronic platform of KFin Technologies Limited ("KFinTech") through its portal <https://evoting.kfintech.com>.

The detailed procedure/instructions for Remote E-voting and E-voting at AGM are contained in the Notice of 84th AGM. The members holding equity shares in physical or dematerialized form, as on the cut-off date i.e., Friday, July 29, 2022 (end of day), may cast their vote electronically on the business as set out in the Notice of 84th AGM.

In this regard, the members are hereby further notified that:-

- The remote e-voting facility shall commence at 9.00 a.m. (IST) on August 6, 2022 and ends at 5.00 p.m. (IST) on August 9, 2022.
- Any person who has acquired equity shares of the Company after the dispatch of Notice of 84th AGM and holding shares as on cut-off date for e-voting may contact KFinTech via email at einward.ris@kfintech.com to obtain the login id and password.
- The remote e-voting shall not be allowed after 5:00 p.m. on August 9, 2022.
- The members who have cast their vote by remote e-voting may also attend and participate in the AGM, but shall not be entitled to vote again at the meeting.
- In case of any queries or grievances in connection with the e-voting or AGM, the shareholders may refer to the Frequently Asked Questions (FAQ's) section/e-voting user manual for Shareholders available at the download section on <https://evoting.kfintech.com> or contact the following persons:-

KFin Technologies Limited Unit - Mukand Limited Karvy Selenium Tower B, Plot 31-32 Gachibowli Financial District, Nariman Point, Mumbai - 400021 Email id: einward.ris@kfintech.com Tel. No. : 1-800-309-4001	Mukand Limited, Corporate Secretarial Department 3 rd Floor, Bajaj Bhawan, Nariman Point, Mumbai - 400021 Email id: investors@mukand.com Tel. No.: 022-61216666
--	--

The members who have not registered their email addresses and mobile numbers, are requested to get themselves registered with KFinTech, by clicking the link https://ris.kfintech.com/email_registration/ to receive electronic copies of the Annual Report for financial year 2021-22.

Date of closure of Register of Members and Share Transfer Register:

Pursuant to Section 91 of the Companies Act, 2013, Register of Members and Share Transfer Register of the Company will remain closed from July 30, 2022 to August 10, 2022 (both days inclusive) for the purpose of AGM.

Record date for dividends (Equity and 8% Cumulative Redeemable Preference Shares): The Company has fixed record date of Friday, July 29, 2022 for the purpose of taking record of eligible members for purpose of dividends.

For Mukand Limited
Sd/-
Rajendra Sawant
Company Secretary

Mumbai,
21 July, 2022

NOTICE VENKY'S (INDIA) LTD S.No. 114 / A / 2, Venkateshwara House, Pune Sinhad Road, Pune, Maharashtra, 411030				
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.				
Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
0015396	ASHA MADAN SANCHETI	50	2766161 TO 2766210	128735
0015396	ASHA MADAN SANCHETI	20	2766211 TO 2766230	128736
0015396	ASHA MADAN SANCHETI	23	8931347 TO 8931369	147960
0015396	ASHA MADAN SANCHETI	46	10423121 TO 10423166	166211
[Name of Shareholder(s)]		ASHA MADAN SANCHETI		

GE POWER INDIA LIMITED CIN: L74140MH1992PLC068379 Registered Office:- Regus Magnum Business Centers, 11th floor, Platina, Block G, Plot C-59, BKC, Bandra (E), Mumbai, Maharashtra - 400051; Tel. No: T + 91 22 68841741 Website: www.ge.com/in/ge-power-india-limited	
	

INFORMATION REGARDING 30TH ANNUAL GENERAL MEETING

- Notice is hereby given to the members of the Company that in compliance with MCA circular 2/2022 dated 05 May 2022 and SEBI circular SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13 May 2022, the 30th Annual General Meeting (AGM) of GE Power India Limited ('the Company') will be held on Tuesday, 30 August 2022 at 04:30 p.m. through video conferencing ('VC') or through other audio visual means ('OAVM') to transact the business that will be set forth in the 30th AGM notice, in compliance with various circulars issued by the Ministry of Corporate Affairs ('MCA') read with the applicable provisions of the Companies Act, 2013 and other laws/circulars.
- In compliance with the relevant laws and circulars, the Notice of the AGM and the standalone and consolidated financial statements for FY 2021-22, along with Board's Report, Auditors' Report and other documents required to be attached the reto, will be sent to all the Members of the Company whose email addresses are registered with the Company/Depository Participant(s). The aforesaid documents will also be available on the website of the Company (www.ge.com/in/ge-power-india-limited), on the website of the Stock Exchanges (www.bseindia.com and www.nseindia.com).

3. Manner of registering/ updating email addresses:

- Members holding shares in physical mode, who have not registered/updated their email addresses with the Company, are requested to register / update the same by clicking on <https://ris.kfintech.com/client-services/mobile-reg/mobile-email-reg.aspx> or by writing to the Company with details of folio number and attaching a self-attested copy of PAN card at investor-relations@ge.com or to KFinTech@einward.ris@kfintech.com.
- Members holding shares in dematerialised mode, who have not registered / updated their email addresses with their Depository Participants, are requested to register / update their email addresses with the Depository Participants with whom they maintain their demat accounts.
- The manner of voting remotely ("remote e-voting") by members holding shares in dematerialised mode, physical mode and for members who have not registered their email addresses has been provided in the Notice of the AGM. Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

By order of the Board
For GE Power India Limited
Sd/-
Kamna Tiwari
Place: Noida
Date: 21 July 2022
Company Secretary & Compliance Officer

[SBI] State Bank of India

(SAMB) Stressed Assets Management Branch - II

Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai 400 021. Phone: 2281 1485 Fax: 2281 1401, Email: sbi.15859@sbi.co.in

POSSESSION NOTICE (For Immovable Property) (Rule 8(1))

Whereas, The undersigned being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated: 08.05.2018 and publication in newspapers in Business Standard-Ahmedabad edition & Gujarat Mitra-Suart on 30.08.2018 calling upon the Borrower/ Guarantor -M/s. Energetic Globetex Pvt. Ltd. Mr. Sanjay Ramjadas Juneja, Mr. Nikunj R. Kapadia, Mr. Pramod Arjun Thakur, Mr. Rameshchandra H. Gatorwala to repay the amount mentioned in the notice aggregating Rs. 11,04,00,579.26 (Rupees Eleven Crores Four Lakhs Five Hundred Seventy Nine and Paise Twenty Six Only) plus further interest from 28.06.2017 thereon within 60 days from the date of receipt of the said notice.

The borrower/ guarantors having failed to repay the amount, notice is hereby given to the borrower/ guarantors and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on the **21st day of July of the year 2022**

The borrower/ secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India of Rs. **11,04,00,579.26** plus further interest & cost.

The borrower's attention is invited to the provisions of sub- section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets

******DESCRIPTION OF THE MOVABLE/ IMMOVABLE PROPERTY******

All that part & Parcel of the property being flat No. B-102, 1st Floor, Tulsi Kamal, Plot No. 233, Sector 10, Kharghar, Navi Mumbai in the name of Mr. Pramod Arjun Thakur.

Sd/-
Authorised Officer
State Bank of India

Place : Kharghar
Date : 21.07.2022

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703

Form No. 3 [See Regulation-15 (1)(a)]/16(3) Case No. 0A/130/2020 Exh. No. 9

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Asset Reconstruction Company (India) Limited

VS

Avinash Chander Chopra

To,

(1) MR AVINASH CHANDER CHOPRA

At 303, Green Acres, Pali Hill, Bandra (West), Mumbai, Maharashtra - 4000 050.

(2) MR ABHINAV CHOPRA

At 303, Green Acres, Pali Hill, Bandra (West), Mumbai, Maharashtra - 4000 050.

SUMMONS

WHEREAS, 0A/130/2020 was listed before Hon'ble Presiding Officer/Registrar on 06/01/2020. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 13117381.96/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 29/08/2022 at 10:30 A.M., failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal this date: 29/08/2022.

Signature of the Officer Authorised to issue summons
Sd/-
(Sanjay Jaiswal)
Registrar
Debts Recovery Tribunal-III, Mumbai

SEAL

SCHEDULE II**FORM B - PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF STAKEHOLDER OF**DIWANIA SPINNING MILLS PRIVATE LIMITED**

S/NO	PARTICULARS	DETAILS
1.	Name of corporate debtor	DIWANIA SPINNING MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/01/2013
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200MH2013PTCC239833
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records) Room No.33, 3rd Floor, New Vohra Building, 59, Nakhoda Street, Mumbai - 400003
6.	Date of closure of Insolvency Resolution Process	11.04.2020
7.	Liquidation commencement date of corporate debtor	12.07.2022 (Order uploaded on 20/07/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Shrikant Madanlal Zavar Regn No. IBBI/IPA-001/IP-P00156/2017-18/10325
9.	Address and e-mail of the liquidator, as registered with the Board	C-1101, Kanakia Sevens, Sag Baug, Marol, Andheri(East), Mumbai - 400059 Email: shrikantzavar1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	C-1101, Kanakia Sevens, Sag Baug, Marol, Andheri(East), Mumbai - 400059 Email: diwania.litliquidation@gmail.com
11.	Last date for submission of claims	18/8/2022 (30 days from the date of uploading of Order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Diwania Spinning Mills Private Limited** on 12/07/2022.

The stakeholders of **Diwania Spinning Mills Private Limited** are hereby called upon to submit their claims with proof on or before 18/08/2022, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. **Submission of false or misleading proof of claims shall attract penalties.**

Date : 22/07/2022
Place : Mumbai

Sd/-
SHRIKANT MADANLAL ZAVAR
LIQUIDATOR
IBBI/IPA-001/IP-P00156/2017-18/10325

SEAL

APPENDIX IV

[See rule 8 (1)]

POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 10.12.2021 calling upon the Borrower(s) **SANTOSH PAL ALIAS SANTOSH RAMSUKH PAL AND MALA SINGH ALIAS MALADEVI SINGH** to repay the amount mentioned in the Notice being Rs. **22,46,999.88 (Rupees Twenty Two Lakhs Forty Six Thousand Nine Hundred Ninety Nine And Paise Eighty Eight only)** against Loan Account No. **HILPNV00465762** as on **26.11.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **18.07.2022**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 22,46,999.88 (Rupees Twenty Two Lakhs Forty Six Thousand Nine Hundred Ninety Nine And Paise Eighty Eight only)** as on **26.11.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 301, 3RD FLOOR, WING NO. A, ADMEASURING 26.770 SQUARE METERS CARPET AREA AND 5.260 SQUARE METERS BALCONY AREA IN THE PROJECT KNOWNAS "MY HOME HILL VIEW", SITUATED AT SURVEY NO. 1/1 AT VILLAGE KANPOLI, TALUKA PANVEL, WITHIN THE TEHSIL AND SUB-DIVISION OF PANVEL, DISTRICT AND DIVISION OF RAIGAD, PANVEL-410206, MAHARASHTRA.

Sd/-
Authorised Officer
INDIABULLS HOUSING FINANCE LIMITED

Date : 18.07.2022

Place : PANVEL

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013

Circle Office :- Capri Global Capital Limited 2nd Floor, 3B Pusa Road Rajendra Place, New Delhi-110005

APPENDIX- IV-A [See proviso to rule 8 (6)]**Sale notice for sale of immovable properties**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR.	1. BORROWER(S) NAME	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION	1. RESERVE PRICE
2.	2. OUTSTANDING AMOUNT		2. LAST DATE OF SUBMISSION OF EMD	2. EMD OF THE PROPERTY
1.	1. Mr. Deepak Verma ("Borrower") 2. Mr. Suresh Chand Verma 3. Mrs. Munni Verma 4. M/s S N Iron Syndicate 5. M/s Steel Traders (Co-borrower) LOAN ACCOUNT No. LNCGDELT0000090998 Rupees 67,45,750/- (Rupees Sixty Seven Lacs Forty Five Thousand Seven Hundred Fifty Only) as on 20/07/2022 along with applicable future interest	Flat No. 903-B, admeasuring 648 Sq. Ft., built-up area, with open car parking space no. 158, situated on the 9th Floor in Sector R-3, B-Wing Orchid Enclave, of Naha's Amrit Shakti, Chandivali, off Sakinagar Road, Andheri East, Mumbai Maharashtra - 400072	3. DATE & TIME OF THE PROPERTY INSPECTION 1. E-AUCTION DATE: 26.08.2022 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 25.08.2022 3. DATE OF INSPECTION: 24.08.2022 between 11:00 AM to 2:00 PM	3. INCREMENTAL VALUE RESERVE PRICE: Rs. 1,08,00,000/- (Rupees One Crore Eight Lacs Only). EARNEST MONEY DEPOSIT: Rs. 1,26,000/- (Rupees Ten Lacs Eighty Thousand Only) INCREMENTAL VALUE: Rs. 1,00,000/- (Rupees One Lac Only)
	1. M/s Hotel Arpita And Snacks Center ("Borrower") 2. Mr. Sushil Prabhakar Sathe 3. Mr. Prabhakar Bhau Sathe 4. Mrs. Rakhi Sushil Sathe (Co-borrower) LOAN ACCOUNT No. LNMPEPUN00026214 Rupees 26,18,436/- (Rupees Twenty Six Lacs Eighteen Thousand Four Hundred Thirty Six Only) as on 20/07/2022 along with applicable future interest	Flat No. 202 on Second Floor & Flat No. 403 on Fourth Floor, in a building known as REVATI RESIDENCY, situated on land bearing S. No. 3 Hissa No. 9, at Village Kondhawe Dhawade, Near NDA Gate, Taluka Haveli, Dist. Pune, within the limits of Grampanchayat of Kondhawe Dhawade, Maharashtra - 411023	1. E-AUCTION DATE: 26.08.2022 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 25.08.2022 3. DATE OF INSPECTION: 24.08.2022 between 11:00 AM to 2:00 PM	RESERVE PRICE: Rs. 12,58,000/- (Rupees Twelve Lacs Fifty Eight Thousand Only). EARNEST MONEY DEPOSIT: Rs. 1,26,000/- (Rupees One Lac Twenty Six Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www.Capriglobal.in/auction/TERMS&CONDITIONSOFONLINE-AUCTION-SALE.

1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.

2. Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.

3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or nay representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids.

4. Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider MIS eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.

5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.

6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider MIS E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-6120553/576/596/559/598/587/594/-), Mr. Ramprasad Sharma Mob. 800-002-2297/79-6120 0559. Email: ramprasad@auctiontiger.net.

7. For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.

8. For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Capital Limited" on or before 25-August-2022.

9. The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office, No. 225, Second floor, Lodha Supremes 2, near New Passport Office, Wagla Estate Road No. 22, Thane West, Maharashtra-400604 or No. 031-302, Third floor, 927, Sanas Memories, F.C.Road, Shivaji Nagar, Pune, Maharashtra-411004 latest by 03:00 PM on 25-August-2022. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. _____ (as mentioned above) for property of "Borrower Name".

વંદે ગુજરાત વિકાસયાત્રા-૨૦૨૨-૨થ ૨

વિજલપોર નગરપાલિકાના વોર્ડ નંબર ૮ ખાતે વંદે ગુજરાત વિકાસયાત્રા રથનું શહેરીજનોએ ઉત્સાહભેર સ્વાગત કર્યું

પુરની ગંભીર પરિસ્થિતિના કારણસર મોકૂફ રાખેલ વંદે ગુજરાત વિકાસ યાત્રા ૨૭ જુલાઈ સુધી નવસારી જિલ્લાના ગામડાઓ અને નગરપાલિકાનો વિસ્તારમાં ભ્રમણ કરી યોજનાની બાણકારી આપશે . વિવિધ સરકારી યોજનાઓના લાભાર્થીઓને લાભ અપાયા : કીટ-પ્રમાણપત્રનું વિતરણ કરાચું

(નવસારી માહિતી બ્યુરો:ગુરુવાર:તા.૨૧): ૨૦ વર્ષનાં વિકાસની ઝાંખી કરાવતા વિકાસ યાત્રા રથનો પ્રારંભ ૫ જુલાઈ ૨૦૨૨ થી થયો હતો પરંતુ નવસારી જિલ્લામાં આવી પડેલ પુરની પરિસ્થિતિ કારણોસર રથની યાત્રા સ્થગિત કરી દેવામાં આવેલ હતી જે ફરી ૨૧ જુલાઈ થી ૨૭ જુલાઈ દરમિયાન નવસારીના નગરપાલિકા અને ગ્રામીણ વિસ્તારોમાં સમાવિષ્ટ નગરજનો સુધી પહોંચી સરકારશ્રીના નેતૃત્વ હેઠળ થયેલાં વિકાસની ઝાંખી લોકો સુધી પહોંચે તેમજ સરકારની કલ્યાણકારી યોજનાઓનો લાભ લોકો મેળવી પોતાનું જીવન ધોરણ ઊંચું લાવી સમાજમાં સ્વમાનભેર જીવતા થાય એવાં વિવિધ હેતુઓના સથવારે વંદે ગુજરાત વિકાસ યાત્રા નવસારી જિલ્લામાં વિજલપોર નગરપાલિકા

વિસ્તારથી આજે શરૂઆત થઈ હતી. વંદે ગુજરાત વિકાસયાત્રા રથનું આજરોજ વિજલપોર નગરપાલિકાનાંપાટીદાર સમાજની વાડી ૮ ખાતેથી પ્રસ્થાનકરવામાં આવ્યું હતું.નવસારીના જલાલપોરના ધારાસભ્યશ્રી આર.સી.પટેલના અધ્યક્ષસ્થાને વંદે ગુજરાત વિકાસયાત્રાનો કાર્યક્રમ યોજાયો હતો.રથના આગમન પ્રસંગે આગેવાનોનું સ્વાગત કરવામાં આવ્યું હતું. આ તકે શહેરીજનોએ ગુજરાત રાજ્યના ૨૦ વર્ષના વિકાસની ટુંકી ફિલ્મ દર્શાવાઈ હતી.

આ પ્રસંગે જલાલપોરનાં ધારાસભ્યશ્રી આર.સી.પટેલએ જણાવ્યું હતું કે ૨૦૧૪માં શિક્ષણ, ઉદ્યોગ, આરોગ્ય, મહિલા સશક્તિકરણ સહિતના દરેક ક્ષેત્રે જનતાનો સર્વાંગી વિકાસ સાધ્યો છે.જનતાની સુખાકારી માટે આ વંદે ગુજરાત વિકાસ યાત્રા મહત્વની સાબિત થશે. નાગરિકોને ૨૦વર્ષમાં કરેલા વિકાસના કામોની જાણકારી સાથે ઘર આંગણે વિવિધ યોજનાકીય સુવિધાઓ ઉપલબ્ધ કરવામાં આવશે તેમ ધારાસભ્યશ્રી આર.સી.પટેલે જણાવ્યું હતું.

આ કાર્યક્રમમાં નવસારી ?વિજલપોર નગરપાલિકાના પ્રમુખશ્રી શ્રી જીગેશ ડી શાહ , શહેર સંગઠનમંત્રી શ્રી ભુરાભાઈ શાહ , નગરપાલિકાના સભ્યો,સરકારી અધિકારીઓ તેમજ વોર્ડના નગરજનો વગેરે હાજર રહ્યા હતા.

“વંદે ગુજરાત વિકાસ યાત્રા“ નવસારી જિલ્લો : પીપલખેડ ખાતેથી વિકાસરથનું કરાચું શુભારંભ

પીપેલખેડ ગામમાં રૂપિયા ૧૩.૭૪ લાખના ખર્ચે થનારા ૧૩ વિકાસ કામોનું લોકાર્પણ અને રૂપિયા ૫૦.૫૧ લાખના ખર્ચે થનારા ૩૫ વિકાસ કામોનું ખાતમુહૂર્તની કરાઈ ઘોષણા : વિવિધ યોજનાના લાભાર્થીઓને લાભોનું કરાચું વિતરણ

(નવસારી માહિતી બ્યુરો:ગુરુવાર:તા.૨૧) : ગુજરાત સરકારશ્રીની ૨૦ વર્ષની વિકાસયાત્રા અંતર્ગત નવસારી જિલ્લામાં ગામેગામ ભ્રમણ કરી રહેલી “વંદે ગુજરાત વિકાસયાત્રા“ આજે પીપેલખેડ ગ્રામ પંચાયત ખાતે આવી પહોંચતા ગ્રામજનોએ કુમ કુમ તિલક અને સાંસ્કૃતિક નૃત્ય કરી ઉષ્માભેર સ્વાગત કર્યું હતું. વંદે ગુજરાત વિકાસ યાત્રા અંતર્ગત ગુજરાત સરકારની વિવિધ યોજનાઓ રાજ્યના અંતરિયાળ ગામડાઓમાં જન-જન સુધી પહોંચે તે માટે કાર્યરત છે. આ રથ થકી ગુજરાત સરકારના છેલ્લા ૨૦ વર્ષમાં કરવામાં આવેલા વિકાસ કામોની લોકોને જાણકારી આપવા સાથે ઘર આંગણે જ વિવિધ યોજનાકીય સહાય મળી રહે તે મુખ્ય ઉદ્દેશ રહેલો છે રાજ્યમાં

છેલ્લા ૨૦ વર્ષોમાં દરેક ક્ષેત્રોમાં સર્વાંગી વિકાસ થયો છે. રાજ્યમાં કૃષિ, શિક્ષણ, આરોગ્ય, ઉદ્યોગ, જૂવા ક્ષેત્રોના વિકાસમા વિકાસમાં આમૂલ પરિવર્તનો આવ્યાં છે. સરકારશ્રીની વિવિધ યોજનાઓના લાભાર્થીઓને લાભોનું વિતરણ પણ કરવામાં આવ્યું હતું. ‘વંદે ગુજરાત વિકાસ યાત્રા’ થકી ગ્રામજનો સમક્ષ સરકારશ્રીની લોકહિતમાં કરેલ વિકાસલક્ષી વિવિધ કામગીરી તેમજ યોજનાકીય જાણકારી આપતી સાફલ્ય ગાથાઓની ઝાંખી કરાવતી શોર્ટ-ફિલ્મોનું નિદર્શન કરવામાં આવ્યું હતું. આ કાર્યક્રમમાં વાંસદા પ્રમુખશ્રી સંતુભાઈ પી ગોવિત , વાંસદા ઉપ પ્રમુખશ્રી,આયોજન સહ તાલુકા વિકાસ અધિકારીશ્રી એ. પી.ગોહિલ અને ગ્રામજનો ઉપસ્થિતિ રહ્યા હતા .

૩૦મી રાષ્ટ્રીય બાળ વિજ્ઞાન પરિષદને અનુલક્ષીને તા.૨૨મીએ સુરતના ઉગ્રાણ ખાતે શિક્ષકો/વિદ્યાર્થીઓ માટે માર્ગદર્શન શિબિર યોજાશે

સુરત: કેન્દ્રીય વિજ્ઞાન અને ટેકનોલોજી વિભાગ દ્વારા આયોજિત થનાર ૩૦મી રાષ્ટ્રીય બાળ વિજ્ઞાન કોંગ્રેસને અનુલક્ષીને તા.૨૨મી જુલાઈએ સવારે ૮.૧૫ વાગ્યે મૌની ઈન્ટરનેશનલ સ્કૂલ, ??? સર્કલ, જગદીશ્વર કાર્મ, ઉગ્રાણ, મોટા વરાણા ખાતે શિક્ષકો/વિદ્યાર્થીઓ માટે માર્ગદર્શન શિબિર યોજાશે, જેમાં સુરતના પૂર્વ વિસ્તારની શાળાઓના પ્રોજેક્ટ અંગેની મુખ્ય થીમ/સબ થીમ, તેની પસંદગી, પ્રોજેક્ટની તૈયારી માટેની પ્રક્રિયા, સમયસૂચિ અને અન્ય અગત્યના મુદ્દાઓ/પ્રશ્નો પર ચર્ચા અને માર્ગદર્શન આપવામાં આવશે. નોંધનીય છે કે, ગુજરાતમાં છેલ્લા ૮ વર્ષથી ?ગુજરાત કાઉન્સિલ ઓન સાયન્સ એન્ડ ટેકનોલોજી(???????)–ગાંધીનગર દ્વારા સુરત જિલ્લા લોક વિજ્ઞાન કેન્દ્રના નેજા હેઠળ શિક્ષકો/વિદ્યાર્થીઓ માટે ઓરિએન્ટેશન/માર્ગદર્શન શિબિર યોજાય છે. શિબિરમાં ??? વિભાગ તરફથી શાળા કક્ષાએ ?સ્ટાન્ડર્ડ ક્લબ? ની રચના અને કાર્યક્રમ પ્રવૃત્તિ વિષે પણ માહિતગાર કરવામાં આવશે એમ જિલ્લા લોક વિજ્ઞાન કેન્દ્રના ડાયરેક્ટર જી.એન.કાકડિયાની વાદીમાં જણાવાયું છે.



બેઠકમાં થયેલા સામુહિક ચિંતન અને મંથન મુજબ ઉદ્યોગોને જરૂરિયાત મુજબનું માનવબળ મળી રહે અને યુવાઓને સ્કીલ અનુસાર સારી રોજગારી મળી રહે એ માટે આવનારા સમયમાં દરેક યુનિવર્સિટીઓ વિદ્યાર્થીઓનું અનુબંધમ પોર્ટલ પર ફરજિયાતપણે ખાસ રજિસ્ટ્રેશન કરાવે તે જરૂરી હોવાનો મત વ્યક્ત કરવામાં આવ્યો હતો. સુરત શહેર-જિલ્લામાં જે ક્ષેત્રોમાં સૌથી વધુ ડિમાન્ડ છે એવા ઈન્ફર્મેશન એન્ડ ટેકનોલોજી-??,બેકિઝંગ અને ફાયનાન્સ, નર્સિંગ ક્ષેત્ર અને સેલ્સ માર્કેટિંગમાં સૌથી વધુ રોજગારીની તકો છે.

વધુમાં વધુ ઉમેદવારોને તાલીમબદ્ધ કરી શકાય તો પ્લેસમેન્ટને વધુ વેગમાન બનાવી શકાય એના વિષે તેમજ આવનારા સમયમાં કયા ક્ષેત્રોમાં રોજગારીની બહોળી તકો ઉભી થશે તેમજ એ માટે ભાવિ કામગીરીના આયોજન માટેની પણ ચર્ચા કરવામાં આવી હતી. અનુબંધમ પોર્ટલ રોજગારદાતાઓ અને રોજગારવાંચ્છુ ઉમેદવારો વચ્ચે સેતુરૂપ બન્યું છે, ત્યારે આ પોર્ટલ વર્ક ફોમ હોમ, પાર્ટ ટાઈમ કે ફૂલ ટાઈમ જોબ મેળવવા માટે પણ અસરકારક માધ્યમ છે. જેઓ હાલમાં નોકરી કરી રહ્યા છે, પરંતુ વધુ

સારી નોકરી મેળવવા ઈચ્છતા હોય તેવા નોકરીવાંચ્છુઓ માટે પણ આ પોર્ટલ ખૂબ મદદરૂપ નીવડશે. આ પોર્ટલ એ રીતે બનાવવામાં આવ્યું છે જેમાં કોઈ પણ વય, કોઈ પણ શૈક્ષણિક લાયકાત ધરાવતા મહિલા કે પુરૂષ ઉમેદવાર પોતાના કૌશલ્ય મુજબ સારી નોકરી મેળવી શકે છે. અસાઈન્મેન્ટ કે એજ્યુકેશન પ્રોજેક્ટ વર્ક માટેનો પણ આ પોર્ટલમાં વિકલ્પ ઉપલબ્ધ છે. સ્કીલ્ડ ઉમેદવારોને સમયસર અને પસંદગીની રોજગારી મળે, એ એ માટે રાજ્યનો શ્રમ, કૌશલ્ય વિકાસ અને રોજગાર વિભાગ પણ

સતત પ્રયત્નશીલ છે, ત્યારે વિશેષ ઝુંબેશના ભાગરૂપે સુરત જિલ્લા રોજગાર કચેરી દ્વારા દર મંગળ અને ગુરુવારે અનુબંધમ પોર્ટલ પર ઓનલાઈન ભરતી મેળો યોજાય છે. જેમાં ભાગ લેવા ઉમેદવારોને અનુરોધ છે. અમુક વિદ્યાર્થીઓને કેટલાક કારણોસર નોકરી પ્રાપ્ત થતી નથી, જેના અંગે ઊંડાણપૂર્વક ચિંતન કરી વિવિધ ઈન્ડસ્ટ્રીઝને રોજગાર ભરતી મેળામાં જોડવા અને ઈન્ડસ્ટ્રીઝ અને સ્કીલ પ્રોવાઈડરો વચ્ચે એમ.ઓ.યુ. થાય તેના પર ભાર મૂકવામાં આવ્યો હતો.

બેઠકમાં જિલ્લા રોજગાર અધિકારી શ્રીમતી પારૂલબેન પટેલ, બિપીનભાઈ માંગુકિયા સહિત અધિકારીઓ, તમામ યુનિવર્સિટીના ટ્રેનિંગ ? પ્લેસમેન્ટ ઓફિસર્સ-??? સર્વશ્રી દર્શન પુરોહિત (વીર નર્મદ યુનિ.), આશિષ દેસાઈ(પી.પી. સવાણી યુનિ.), ડો.હિતેષ જસાણી(વનિતા વિશ્રામ), શબ્નીર ઘડિયાલી(સાર્વજનિક યુનિ.), વરૂણ ધીંગરા(ભગવાન મહાવીર યુનિ.), મનિષ નાકરાણી (ઉકા તરસાડીયા યુનિ.), ઉશોર શર્મા (ઓરો યુનિ.) ઉપસ્થિત રહ્યા હતા.

ઓલપાડના રેખાબહેન ચૌહાણ માટે ‘આયુષ્માન ભારત’ તથા ‘ગંગાસ્વરૂપા આર્થિક સહાય’ યોજના આશીર્વાદરૂપ બની

‘આયુષ્માન ભારત’ યોજના હેઠળ રેખાબહેનની બે-વાર નિ:શુલ્ક બ્રેઇન સર્જરી થઈ ગંગાત્વરૂપા યોજના હેઠળ માસિક રૂ.૧૨૫૦ના પેન્શનથી પણ લાભાહિત્ત

‘આયુષ્માન ભારત યોજના’એ મને નવજીવન આપ્યું છે: લાભાર્થી રેખાબહેન ચૌહાણ સુરત: ગરીબ અને મધ્યમવર્ગના પરિવારોની આરોગ્ય સુખાકારી માટે રાજ્ય-કેન્દ્ર સરકાર દ્વારા ‘આયુષ્માન ભારત’ મધ્યમવર્ગના પરિવારોની આરોગ્ય સુખાકારી માટે રાજ્ય-કેન્દ્ર સરકાર દ્વારા ‘આયુષ્માન ભારત’ આરોગ્યલક્ષી યોજના અમલી છે, જેમાં ગંભીર બીમારી, ઓપરેશન માટે સો ટકા નિ:શુલ્ક સારવાર સુવિધા ઉપલબ્ધ છે. આ યોજના ગરીબ અને મધ્યમવર્ગીય પરિવારો માટે આશીર્વાદરૂપ સાબિત થઈ છે. નિરાધાર ગંગાસ્વરૂપા મહિલાઓ માટે આધારરૂપ બનેલી ગંગાસ્વરૂપા આર્થિક સહાય યોજનાનો

લાભ મેળવી અનેક માતાઓ-બહેનો શાંતિપૂર્વક જીવન નિર્વાહ કરી રહી છે. સુરત જિલ્લાના ઓલપાડ તાલુકા મથકના રોહિતવાસમાં રહેતા પર વર્ષીય ગંગાસ્વરૂપા રેખાબહેન કાંતિભાઈ ચૌહાણે ‘આયુષ્માન ભારત’ યોજનાનો લાભ મેળવ્યો, સાથોસાથ ગંગાસ્વરૂપા યોજનામાં પણ માસિક રૂ.૧૨૫૦ પેન્શન મેળવીને સુખમય જીવન વિતાવી રહ્યા છે. ‘આયુષ્માન ભારત’ યોજના હેઠળ રેખાબહેનની બે-વાર નિ:શુલ્ક બ્રેઇન સર્જરી પણ થઈ ચૂકી છે. સરકારનો આભાર વ્યક્ત કરતાં રેખાબહેને જણાવ્યું હતું કે, લગ્ન બાદ સાસરે આવી અને હસતા રમતા સુખી જીવન પસાર કરી રહી હતી, પરંતુ વર્ષ ૧૯૮૨માં મારા પતિને કિડનીની બિમારી લાગુ પડી. ઘણી સારવાર કરવા છતાં સ્વસ્થ ન થયાં અને કિડની ફેઈલ થઈ જવાથી તેમનું દુ:ખદ અવસાન થયું. ઘરનો આધાર છીનવાઈ જતાં મારા પરિવારની આર્થિક સ્થિતિ કફોડી બની. મારે એક વર્ષનો નાના દિકરો હતો.

જેના ભરણપોષણની તમામ જવાબદારી મારા પર આવી પડી. જેથી અન્યોના ઘરકામ કરી પરિવારનું ગુજરાન ચલાવતી હતી. આવા કપરા સમયમાં જીવનનિર્વાહ માટે રાજ્ય સરકારની ગંગાસ્વરૂપા આર્થિક સહાય યોજના મારા માટે આધારસ્થભ બની છે જેમાં મને દર મહિને રૂ.૧૨૫૦ની સહાય મળે છે. હું મારી જીવન-જરૂરિયાતની ચીજવસ્તુઓ લાવી શકું છું, આ માસિક પેન્શનના સહારે જ હું આજે સ્વમાનભેર જીવન જીવી રહી છું. રેખાબેન વધુમાં જણાવે છે કે, વર્ષ ૨૦૨૦માં નંણદ સાથે માર્કેટ જતા સમયે એક ભારે વાહને અમારી સ્કૂટીને ટક્કર મારી હતી. આ અકસ્માતમાં મને માથાના ભાગે ઈજા થતા કતારગામની કિરણ હોલિબટલમાં એડમિટ કરવામાં આવી, જ્યાં સારવાર કરતાં ડોક્ટરોએ તાકીદે બ્રેઇન સર્જરી કરવાનું કહ્યું. બ્રેઇન સર્જરીનો મોટો ખર્ચ થાય એમ હોવાથી આટલા રૂપિયા ક્યાંથી લાવીશ એની ચિંતા સતાવતી હતી, ત્યારે આવા

મુશ્કેલ સમયમાં મારી વ્હારે આયુષ્માન કાર્ડ આવ્યું. હોલિબટલમાં આ યોજનાના કાર્ડન્ટર પર આરોગ્યમિત્રને મળ્યાં અને કાર્ડ બતાવ્યું તો તેમણે કહ્યું કે, ‘બ્રેઇન સર્જરીની સંપૂર્ણ સારવાર ‘મા’ યોજના હેઠળ વિનામૂલ્યે થઈ જશે.’. એ સમયે મારી વિનામૂલ્યે સર્જરી થતા હતાં આજે સંપૂર્ણ સ્વસ્થ છું. આયુષ્માન ભારત યોજના ના હોત તો હું કદાચ સારવાર જ ન કરાવી શકી હોત અને પારાવાર ચિંતામાં વધુ બીમાર જતો હોત એવી લાગણી વ્યક્ત કરતાં તેમણે વધુમાં જણાવ્યું કે, મને હોલિબટલમાં દાખલ કરવામાં આવી અને છેલ્લે રજા આપવામાં આવી ત્યાં સુધીની સંપૂર્ણ સારવાર નિ:શુલ્ક મળી છે. મારી પાસે એક રૂપિયાની માંગણી કરવામાં આવી હતી. બે વારની બ્રેઇન સર્જરી નિશુલ્ક થતા મને રાજ્ય સરકારે મને મોટા આર્થિક બોજથી બચાવી લીધી અને આજે ખુબ જ સ્વસ્થ અને સુખમય જીવન જીવી રહ્યા હોવાનો આનંદ વ્યક્ત કર્યો હતો.

જિલ્લા વિકાસ અધિકારીશ્રી યોગેશ ચૌધરીના અધ્યક્ષ સ્થાને હર ઘર તિરંગા કાર્યક્રમની ઉજવણી સંદર્ભે મીટીંગ યોજાઈ

હર ઘર તિરંગા કાર્યક્રમમાં જિલ્લાના નાગરીકો સહભાગી બને તેવી જિલ્લા પંચાયત પ્રમુખ શ્રીમતી અલ્પાબેન પટેલની અપીલ ભરૂચ: જિલ્લા વિકાસ અધિકારીશ્રી યોગેશ ચૌધરીના અધ્યક્ષ સ્થાને ?હર ઘર તિરંગા? કાર્યક્રમની ઉજવણી સંદર્ભે મીટીંગ યોજાઈ હતી.આ

મીટીંગમાં જિલ્લા પંચાયત પ્રમુખ શ્રીમતી અલ્પાબેન પટેલ પણ જોડાયા હતા. આ પ્રસંગે જિલ્લા વિકાસ અધિકારીશ્રી યોગેશ ચૌધરી વીડિયો કોનફરન્સના માધ્યમથી તાલુકા કક્ષાના અધિકારીશ્રીઓને ?હર ઘર તિરંગા? કાર્યક્રમની ઉજવણીની રૂપરેખા આપી હતી.જે અંતર્ગત બધી જ સરકારી, અર્ધસરકારી તથા વિવિધ પ્રતિજિત સંસ્થાઓ પર તા.૧૩ ઓગષ્ટ થી લઈને તા.૧૫ ઓગષ્ટ સુધી રાષ્ટ્રવંજ કરકાવવીને આ કાર્યક્રમની

ઉજવણી કરવા જણાવ્યું હતું આ ઉપરાંત જિલ્લા પંચાયતના પ્રમુખ શ્રીમતી અલ્પાબેન પટેલ પણ આ મીટીંગમાં ઉપસ્થિત રહ્યા હતા.તેમણે રાષ્ટ્રવ્યાપી આ કાર્યક્રમની ભવ્ય ઉજવણીમાં જિલ્લાના નાગરિકો પણ ઉત્સાહભેર જોડાય તે અંગેની અપીલ કરી હતી. આ મીટીંગમાં વીડિયો કોનફરન્સના માધ્યમથી નેત્રંગ, વાલીયા, ઝઘરિયા, આમોદ,હાંસોટ,અંકલેશ્વર વગેરે તાલુકાના અધિકારી તથા કર્મચારીઓ જોડાયા હતા.

સ્વામી વિવેકાનંદ પુર્વ સરંક્ષણ નિ:શુલ્ક નિવાસી તાલીમવર્ગ ૨૦૨૨-૨૩

ભરૂચ: લશ્કરી ભરતી (આર્મી)માં જોડાવવા માંગતા ઉમેદવારો માટે નિવાસી તાલીમ યોજના અમલમાં છે. જેમાં જીલ્લા રોજગાર કચેરી ભરૂચ દ્વારા આગામી સમયમાં યોજનાર લશ્કરી ભરતી મેળા અંતર્ગત નિવાસી તાલીમ વર્ગનું આયોજન કરવામાં આવેલ છે.જેમાં જોડાવવા માટે ૧૭.૫ થી ૨૩ વર્ષની વય, એસ.એસ.સી./એચ.એસ.સી. પાસ ૫૦ કિલો વજન ધરાવતા અપરણિત પુરૂષ ઉમેદવારો જ તા: ૩૧ જુલાઈ ૨૦૨૨ સુધી આર્મીની વેબ સાઈટ

?????????????????????? પર અરજી કરી શકે છે. તાલીમવર્ગમાં જોડાવવા માટે જિલ્લા રોજગાર વિનિમય કચેરી ?એ? બ્લોક, ગ્રાઉન્ડ ફ્લોર જુની ક્લેકટર કચેરી સંકુલ,આયોજન ભવન પાછળ,ભરૂચ ખાતે આપેલ દસ્તાવેજોની નકલ આધાર કાર્ડ, એલ.સી, જાતિનો દાખલો, બેંક પાસબુક, પાસપોર્ટ સાઈઝ ફોટો સાથે રોજગાર કચેરી ભરૂચ ખાતે નામ નોંધાવી જવા માટે જિલ્લા રોજગાર અધિકારી દ્વારા જણાવાયુ છે.

SILVASSA

જિલ્લા રોજગાર કચેરી ખાતે સુરત જિલ્લાની તમામ યુનિવર્સિટીઓના પ્રતિનિધિઓ સાથે રોજગારી સર્જન માટે બેઠક યોજવામાં આવી

અનુબંધમ પોર્ટલ વર્ક ફોમ હોમ, પાર્ટ ટાઇમ કે ફૂલ ટાઇમ જોબ મેળવવા માટેનું અસરકારક માધ્યમ

સુરત જિલ્લા રોજગાર કચેરી ખાતે સુરત રજિયનના નાયબ નિયામક (રોજગાર) શ્રી મુકેશભાઈ વસાવાના અધ્યક્ષસ્થાને સુરત જિલ્લાની તમામ ખાનગી અને સરકારી યુનિવર્સિટીઓના ટ્રેનિંગ એન્ડ પ્લેસમેન્ટ ઓફિસર્સ સાથે મહત્તમ રોજગારી સર્જનના ઉદ્દેશ સાથે બેઠક યોજાઈ હતી, જેમાં વીર નર્મદ યુનિવર્સિટી, પી.પી. સવાણી, વનિતા વિશ્રામ મહિલા યુનિ., સાર્વજનિક યુનિ., ભગવાન મહાવીર, ઉકા તરસાડીયા, વિદ્યાદીપ, ઓરો યુનિ.ના પ્રતિનિધિઓ જોડાયા હતા, અને રોજગારી નિર્માણ, સ્કીલ ડેવલપમેન્ટ અને અનુબંધમ પોર્ટલના ઉપયોગને વધારવાના વિષયો પર વિચારવિમર્શ કરવામાં આવ્યો હતો.

સુરત શહેર-જિલ્લામાં જે ક્ષેત્રોમાં સૌથી વધુ ડિમાન્ડ છે એવા ઈન્ફર્મેશન એન્ડ ટેકનોલોજી-??,બેકિઝંગ અને ફાયનાન્સ, નર્સિંગ ક્ષેત્ર અને સેલ્સ માર્કેટિંગમાં સૌથી વધુ રોજગારીની તકો છે.

ઓલપાડના રેખાબહેન ચૌહાણ માટે ‘આયુષ્માન ભારત’ તથા ‘ગંગાસ્વરૂપા આર્થિક સહાય’ યોજના આશીર્વાદરૂપ બની

‘આયુષ્માન ભારત’ યોજના હેઠળ રેખાબહેનની બે-વાર નિ:શુલ્ક બ્રેઇન સર્જરી થઈ ગંગાત્વરૂપા યોજના હેઠળ માસિક રૂ.૧૨૫૦ના પેન્શનથી પણ લાભાહિત્ત

કિડસુલ - ૨			
કોર્મ બી - 'મહેર લોપણ (ઇનસોલ્વેન્સી એન્ડ બેન્કરસી બોર્ડ ઓફ ઇન્ડિયા (લિક્વિડેશન પ્રોસેર) રેગ્યુલેશન, ૨૦૧૬નું નિયમન ૧૨)			
કિડવાનિયા લિમિટેડ પ્રાઇવેટ લિમિટેડના હિસ્સેદારોના ધ્યાન માટે			
ક્ર.નં.	વિષયો	માહિતી	
1.	કોર્પોરેટ રેવાઇઝર્નું નામ	કિડવાનિયા લિમિટેડ પ્રાઇવેટ લિમિટેડ	
2.	કોર્પોરેટ રેવાઇઝરના અમલોચીત્તા તારીખ	18/01/2013	
3.	ચોર્પોરેટી કે જેના હેઠળ કોર્પોરેટ રેવાઇઝર સામેલ/નીચાલેલ છે	રફિઝર ઓફ ડબ્બીયા, મુંબઈ	
4.	કોર્પોરેટ રેવાઇઝરની કોર્પોરેટ ઓળખ નંબર / મર્જિલિટ ૧વાલદરી ઓળખ નંબર	U17200MH2013PTC239833	
5.	કોર્પોરેટ રેવાઇઝરની રિપર્ટર્ડ ઓફિસ બને કિનિમય ઓફિસ (પો ઓફ ડોલ ટો)નું સંચાલન	મરિફર્ડ ઓફિસ (એમસીએ રેકૉર્ડ ડુપ્લન) રૂમ નં. ૩૩, 'ગ્રીઓ નંબર (ફોન), મુંબઈ - ૪૦૦૦૧૪ મુલ, ન્યુ વોસરા બિલ્ડિંગ, ૫૮, નાકોડી સ્ટ્રીટ, મુંબઈ - ૪૦૦૦૦૩	
6.	ઇન્સોલ્વેન્સી કિંગ્ડોમન પ્રક્રિયા વંદ વચાની તારીખ	11.04.2020	
7.	કોર્પોરેટ રેવાઇઝરની લિક્વિડેશનની વરદાશની તારીખ	12.07.2022 (Order uploaded on 20/07/2022)	
8.	લિક્વિડેટર તરીકે ડામ કરતા નાદારી વ્યાવસાયિકનું નામ અને નોંધણી નંબર	મીહાત મદનલાલ ઝેર Regn No. IBB/IPA-001/IP-P00156/2017-18/10325	
9.	લિક્વિડેટરનું સંચાલન અને ઈ-મેલ, જે બેંકોમાં	C-1101, ક્વાન્ટિયા ડેવેલપ, આજ બાગ, મહેલ, અમદોઈ(ફોન), મુંબઈ - ૪૦૦૦૧૪ Email: shrikantzawar1@yahoo.co.in	
10.	લિક્વિડેટર સાથેના પચાવનદાર માટે સંચાલન અને ઈ-મેલને ઉપયોગ કરવો	C-1101, ક્વાન્ટિયા ડેવેલપ, આજ બાગ, મહેલ, અમદોઈ(ફોન), મુંબઈ - ૪૦૦૦૧૪ Email: didwaria.inliiquidation@gmail.com	
11.	દવાઓ સબમિટ કરવાની હેતવી તારીખ	18/8/2022 (30 days from the date of uploading of Order)	

અને એ જવાબમાં આવતું નહી કે નેગલેક્ટ કરીને લો ફિલ્ગુન, મુંબઈ બેચે ૧૨/૦૪/૨૦૨૨ ના રોય કિડવાનિયા લિમિટેડ પ્રાઇવેટ લિમિટેડને કડવામાં લેવાનો આદેશ આપ્યો છે.

કિડવાનિયા લિમિટેડ પ્રાઇવેટ લિમિટેડના હિલવાસરને આવી આદરમ નંબર ૧૦ મેને ઉલેખિત કરવાને લિક્વિડેટરને ૧૮/૦૮/૨૦૨૨ના રોય અધવા તે પહેલાં પુકાવા સાથે તેમના દાવા સબમિટ કરવા માટે આહ્વાન કરવામાં આવે છે.

નાહાકાચી લેલાદારોએ માત્ર ઈલેક્ટ્રોનિક માધ્યમથી જ પુરાવા સાથે તેમના દાવા સબમિટ કરવાના રહેશે. અન્ય તમામ લેલાદારો પુરાવા સાથે રૂબરૂ, પોસ્ટ દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમથી દાવાઓ સબમિટ કરી શકે છે.

કસી/દસાસોના ખોટા અથવા લાભક પુરાવા સબમિટ કરવા પર દંડ લગશે.

ક્રીકાંત મદનલાલ ઝેરેર તારીખ : ૨૨/૦૭/૨૦૨૨ સ્થળ : મુંબઈ IBBVIPA-001/IP-P00156/2017-18/10325

NEWS BOX

Not happy with your existing Aadhaar Card photo? Here is how to change your Aadhaar card picture

New Delhi: Aadhaar Card is one of the most important documents that can be used for several useful purpose. The 12-digit unique identification number issued by Unique Identification Authority of India (UIDAI) has now become one of the significant identification documents as it contains your demographic as well as biometric data.UIDAI also allows you to update your Aadhaar details. The details that can be updated are:

- Demographic information: Under this you can update your Name, Address, Date of Birth/Age, Gender, Mobile Number, Email Address, Relationship Status and Information Sharing Consent- Biometric information: Under this you can update your Iris, Finger Prints and Facial PhotographIf you are looking to change your Facial Photograph, it will come under Biometric information change. This is not possible via online process. For this you will have to visit a physical Aadhaar Seva Kendra.Step by step guide to change photo on Aadhaar Card online

Step 3: Enter the details on the form with all the required information.Step 4: You will now need to take an appointment at Aadhaar Enrollment Center.

Step 5: Visit the Aadhaar Enrollment Center on the day of your appointment, where your new photo will be taken.

Step 6: You will need to pay Rs 100 in addition to GST to the executive at the Centre. Step 7: You will be given an acknowledgement slip as well as an Update Request Number (URN) once your request is accepted.

Sensex climbs to 55,500 level in early trade on strong global markets

Mumbai. Equity benchmarks Sensex and Nifty recorded sharp gains in early trade on Wednesday amid positive global market trends and foreign funds inflow.Buying in index majors Reliance Industries and Infosys also bolstered sentiment.

The 30-share BSE Sensex rallied 755.9 points to 55,523.52 in early trade. On similar lines, the broader NSE Nifty climbed 224.9 points to 16,565.45.

All the Sensex constituents were trading in the green in early trade with Reliance Industries, Tech Mahindra, Infosys, Tata Consultancy Services, IndusInd Bank and Titan emerging as the biggest gainers.

In Asia, markets in Tokyo, Seoul, Shanghai and Hong Kong were trading significantly higher.The US markets had also ended sharply higher on Tuesday.

"The sharp 8 per cent pullback in Nifty from June lows of 15,183 is all set to continue aided by a flood of good news. First, the US markets have rebounded sharply driven by impressive corporate earnings. Second, FPI selling appears to have bottomed out. FPIs have bought 5 days this month.

"Third, the relief announced by the government for the petroleum sector through reduction in windfall tax and cuts in duties on exports will be a major boost for the sector, particularly for RIL," said V K Vijayakumar, Chief Investment Strategist at Geojit Financial Services.The government on Wednesday slashed the windfall tax on petrol, diesel, jet fuel and crude oil following a decline in international rates.

The BSE benchmark had advanced 246.47 points or 0.45 per cent to settle at 54,767.62 on Tuesday. The Nifty climbed 62.05 points or 0.38 per cent to 16,340.55.Meanwhile, international oil benchmark Brent crude dipped 0.39 per cent to USD 106.93 per barrel.Foreign institutional investors remained net buyers on Tuesday picking up shares worth Rs 976.40 crore, as per exchange data.

Govt slashes windfall tax on fuel export, domestic crude oil

New Delhi: The government on Wednesday scrapped a three-week-old tax on the export of petrol and cut windfall taxes on overseas shipment of diesel and ATF as well as the one imposed on domestically produced crude oil after global oil prices fell.While the Rs 6 a litre export duty on petrol was scrapped, the tax on the export of diesel and jet fuel (ATF) was cut by Rs 2 per litre each to Rs 11 and Rs 4 respectively, government notifications showed.

The tax on domestically produced crude was also cut to Rs 17,000 per tonne from Rs 23,250, a move that will benefit producers like ONGC and Vedanta Ltd.

Also, overseas shipments from refineries located in export-focused ones were exempted from the levies that were imposed on July 1.On July 13,

Japan passport is the most powerful but UAE emerges as pandemic winner

NEW DELHI: Japan, Singapore and South Korea have the most powerful passports in the world, according to the latest rankings released by Henley Passport Index.A Japanese passport provides hassle-free entry to 193 countries and remains the most powerful for the fifth year in a row. Singapore and South Korea, which are at number 2 and 3 slots respectively provide access to 192 countries.The Indian passport, which is ranked at 87, provides easy access to 57 countries. "Indian passport holders now have roughly the same travel freedom as they did pre-pandemic, with unrestricted access to 57 destinations around the world (as opposed just 23 destinations in 2020).The Henley Passport Index ranks 199 passports according to the number of destinations their holders can access without a prior visa.The lifting of ban on international travel has helped passports regain strength. To contain the spread of

covid-19, India had suspended international flights after the outbreak of the Coronavirus pandemic in March, 2020. The ban was finally lifted after a period of two years in March 2022.Russia is ranked 50th, giving easy access to 119 nations. China is placed 69th with access to 80 countries.Afghanistan's passport is the least useful, getting the holder into only 27 countries.However passport holders with the greatest global access are currently the most restricted and reluctant to enjoy their travel freedom, showed the latest results from the Henley Passport Index, which is based on exclusive and official data from the International Air Transport Association (IATA).Despite the unmatched and unprecedented worldwide access afforded to the citizens of the three Asian nations (Japan, Singapore and South Korea) over the index's 17-year history, international passenger demand in the Asia-Pacific region has only

reached 17% of pre-Covid levels, according to IATA's latest statistics, having hovered below 10% for most of the past two years.This figure is far behind the global trend where markets in Europe and North America have recovered to around 60% of pre-crisis travel mobility levels.EU member states dominate the rest of the top ten spots on the latest ranking, with Germany and Spain in joint-3rd place, with access to 190 destinations visa-free. Finland, Italy, and Luxembourg follow closely behind in joint-4th place with 189 destinations, and Denmark, Netherlands, and Sweden share 5th place with their passport holders able to travel to 188 destinations worldwide without a visa. Both the UK and US have dropped down a rank, to 6th and 7th place, respectively.By comparing the current level of travel freedom with the most severe Covid-related restrictions imposed over the past few years, the results show

that UK and US passport holders now have unrestricted access to 158 destinations around the world (as opposed to just 74 and 56 destinations, respectively, at the height of the pandemic in 2020), while Japanese passport holders enjoy unrestricted access to 161 destinations (as opposed to only 76 in 2020).Throughout the turmoil of the past two years, one thing has remained constant: the growing strength of the UAE passport, which now sits at 15th place on the ranking, with a visa-free or visa-on-arrival score of 176. Over the past decade, the country has become the biggest climber on the index — in 2012, it sat at 64th place on the rankings, with a score of just 106. As the latest Henley Private Wealth Migration Dashboard demonstrates, the UAE has also become the focus of intense interest among affluent investors and is expected to see the highest net influx of HNWIs globally.

Goibibo consolidates its position as second largest OTA brand



PUNE: Goibibo has been successful in consolidating its position as the second largest OTA brand in the country with a sustained focus on offering valued-based, tech-enabled product innovations attuned to the needs of the conscious traveller, the travel portal officials have claimed.

The consolidation is further validated by a 65% increase in transacting users since January 2022.

Alongside, goibibo has been seeing positive momentum coming in from tier II, III and beyond markets. Currently, nearly 48% of new users

and app downloads are from smaller towns across the country. Complementing this growth, the brand has also been seeing an uptick in users who opt for segment-specific features including Price Lock for flights and goConfirmed ticket for trains segment, and innovative price offerings such as Daily Steal Deals that promise more value and added benefits when booking travel.

Sharing his thoughts on continuing to add more value-based products for the benefit of travellers, Vipul Prakash, Chief Operating Officer at

Goibibo shared "We are delighted with the traction that our recent value driven innovations have delivered. Our strong push on innovations in order to ensure that goibibo is positioned as the first port of call for the conscious traveller will continue as we attempt to further consolidate our position as India's second largest OTA brand."Amongst a slew of industry-first value-based features, goibibo recently added ammo to its unique 'Daily Steal Deals' which offers bargains to customers every day. With more than 2000 steal worthy deals that are refreshed every day, travellers can avail benefits of up to 50% on hotels and flightsSimilarly, another youth-focused proposition from Goibibo's wide gamut of offerings namely, Youth Program, has attracted more 230,000 youth as members - as they hunt for especially curated travel benefits and co-branded offers. In the coming months, as travel accelerates further, the brand is aiming to double down on its efforts to conceptualize and introduce new and innovative youth-based offerings.

Government's BIG decision on Work from home! Check commerce ministry's latest notification on WFH

New Delhi: The commerce ministry on Tuesday said work from home (WFH) is allowed for a maximum period of one year in a special economic zone unit and can be extended to 50 per cent of total employees.The Department of Commerce has notified a new rule 43A for WFH in Special Economic Zones Rules, 2006.The ministry said the notification was issued on demand from the industry to make a provision for a countrywide uniform WFH policy across all Special Economic Zones (SEZs).The new rule provides work from home for a certain category of employees of a unit in SEZ.

These include employees of IT/ITeS SEZ units; employees, who are temporarily incapacitated; employees, who are travelling and who are



working offsite, it added.

WFH may be extended to a maximum of 50 per cent of total employees, including contractual employees of the unit, it added.It also said that there is flexibility granted to the Development Commissioner (DC) of SEZs to approve a higher number of employees (more than 50 per cent) for any bonafide reason to be recorded in

The government's new rule provides work from home for a certain category of employees.

writing."Work From Home is now allowed for a maximum period of one year. However, same may further be extended for a period of one year at a time by the DC on the request of units,"the ministry said.

In respect of SEZ units whose employees are already working from home, the notification has provided a transition period of 90 days to seek approval, it added."SEZ Units will provide equipment and secured connectivity for the purpose of WFH to perform authorised operations of the units and the permission to take out the equipment is co-terminus with the permission granted to an employee," the ministry said.

Multibagger Stock: 36 paisa share turns Rs 1 lakh investment to Rs 65 crores in few years! Check details

New Delhi: With great risks come great rewards — that has been the story of the stock markets in the past few decades. One such example is Jyoti Resins And Adhesive Ltd, a share that was once traded at 36 paise is now worth more than Rs 2390. However, given the high volatility, many investors shy away from making stock investments.

Rs 1 lakh turns to Rs 65 crores

In 2004, the share price of Jyoti Resins And Adhesive Ltd was just 36 paise. However, the company's share was trading at about Rs 2,397.70 on Wednesday (July 20), providing a return of more than 6,60,000 times to investors who had invested in the stock in 2004. (ALSO READ: Government's BIG decision on Work from home! Check commerce ministry's latest notification on WFH)

So, if an investor had invested Rs 1 lakh in Jyoti



Resins And Adhesive Ltd at 46 paise per share in 2004, his investment would have been worth Rs 65 crore now. The share is a perfect example of how patience can help investors make big gains via stock market investments.Founded in 1993, Jyoti Resins And Adhesives Ltd is a maker of synthetic resin adhesives. In the quarter ending December 2021, the company posted a 51% year-on-year rise in revenue to 48.86 crores.

Jyoti Resins And Adhesives Ltd company manufactures a slew of wood adhesives (white glue). The company currently retails its products under the brand name of EURO 7000.

EURO 7000 was launched in 2006. According to media reports, it is the second largest selling wood adhesive brand in the country, in the retail segment. Also, in the past few years, the company has improved its financial condition, lowering the debt to almost nil while posting good profit growth. That is a major reason why the stock has been delivering fantastic returns to investors.

RBI prepared to spend \$100 bn more for defending rupee, says report

MUMBAI/NEW DELHI (Reuters) - India's central bank is prepared to sell a sixth of its foreign exchange reserves to defend the rupee against a rapid depreciation after it plumbed record lows in recent weeks, a senior source aware of the central bank's thinking told Reuters.

The rupee has lost over 7% of its value in 2022 and weakened past the psychological level of 80 per U.S. dollar on Tuesday, but the source said the fall would have been far bigger if the Reserve Bank of India (RBI) had not stepped in to stem the decline.The RBI's currency reserves have fallen by more than \$60 billion from its peak of \$642.450 billion in early September, in part due to valuation changes, but largely on the back of dollar selling intervention.

Despite the drawdown, the RBI's reserves of \$580 billion remain the fifth largest in the world, giving the central bank confidence in its ability to prevent any sharp, jerky depreciation of the currency.

"They have shown that they will use reserves at will to prevent volatility in the rupee. They have the wherewithal and have demonstrated the willingness to use

it," the source said."The RBI can afford to spend even \$100 billion more if required to defend the rupee," the source added.The source said the RBI, as per its stated stance, does not try to protect the rupee or hold it at a certain level but will act to avoid any runaway depreciation in the currency.The RBI did not immediately respond to a query seeking comment.The rupee's fall is in line with what is happening globally - a broad and persistent U.S. dollar rally driven by the Federal Reserve's aggressive monetary tightening and the resultant scramble by investors to dump riskier assets in favour of dollars.India's trade and current account deficits too are looking set to widen further as the Russia-Ukraine conflict has led to a spike in commodity prices, in particular oil that forms a large chunk of India's import bill."No doubt a lot of the rupee decline is related to the U.S. dollar strength and higher oil prices, but the RBI has also been behind the curve despite inflation staying above the midpoint



target for nearly three years now and growth momentum still strong," said Charu Chananana, a markets strategist at Saxo Capital Markets."India's macro fundamentals remain strong and that means this trend could reverse as the dollar peaks.

"Foreign investors have sold nearly \$30 billion worth of shares so far in 2022 while the monthly trade deficit has

averaged \$25 billion since January, suggesting a \$100 billion intervention kitty to directly offset the dollar demand would barely last four months.Most analysts and traders believe worst is yet to come for the rupee, despite the RBI's intent to defend the currency and India's sound macroeconomic fundamentals."It is very unlikely foreign portfolio investors will come back to India in a rush, given the global scenario of rate increases and quantitative tightening," a senior trader based in Singapore said. We are just in the beginning of dollar liquidity absorption."After a series of steps by the government and the central bank, authorities hope foreign investors will come back to the market in the next month or so, but investors are still wary."Quantitative tightening has just started in the U.S., that would mean dollars go out of India. I would get into a long dollar trade. Rupee has to overshoot its fair value. We can easily go to 84-85 before the market turns," a second trader said.

SCHEDULE II FORM B - PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF STAKEHOLDER OF DIDWANIA SPINNING MILLS PRIVATE LIMITED	
Sl.No	PARTICULARS
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated /registered
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the Insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
(30 days from the date of uploading of Order)	
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Didwania Spinning Mills Private Limited on 12/07/2022	
The stakeholders of Didwania Spinning Mills Private Limited are hereby called upon to submit their claims with proof on or before 18/08/2022, to the liquidator at the address mentioned against Item No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with the proof in person or by post or by electronic means.	
Submission of false or misleading proof of claims shall attract penalties.	
Date: 22/07/2022 Place: Mumbai	SD/- SHRIKANT MADANLAL ZAWAR LIQUIDATOR IBBI/IPA-001/IP-P00156/2017-18/10325

